

(ii) where such power has been granted by one who has rights only as a lessee or sub-lessee of land?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). The Delhi Development Authority had announced a scheme of regularisation of such transactions some time back. This scheme was operative for the period May 1989 to March 1990. It was applicable to residential properties only and was meant to cover cases where the device of General Power of Attorney had been used to transfer ownership.

#### **Norms for Compensation to Farmers**

9025. SHRI MADHAVRAO SCINDIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have reviewed the criteria and norms for compensation to be paid for agricultural land acquired in Delhi; and

(b) if so, the existing norms and modifications sought to be made therein?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Compensation is paid in accordance with the provisions of the Land Acquisition Act, 1894, as amended from time to time. Delhi Administration have, however, recently fixed the following minimum prices for agricultural land:—

- (i) Rs. 1.5 lakhs per acre for lands situated in the river bed between the forward bounds.
- (ii) Rs. 4.65 lakhs per acre for all other agricultural lands.

These minimum prices are effective from 27.4.90 and will be taken into consideration

by the Land Acquisition Collector for payment of compensation and would apply in all cases where land has been notified under Section 4 of the Land Acquisition Act. For land notified under Section 4 in previous years, the minimum price would be arrived at by discounting the 1990 prices by 15% per annum. This minimum price would not apply to cases where awards have already been announced. In addition, to this minimum price, land owner would also be entitled to 30% solatium and other benefits provided for in the Act.

#### **Progress of N.C.R. Plan Implementation**

9026. SHRI MADHAVRAO SCINDIA:  
SHRI UTTAM RATHOD:  
SHRI BANWARI LAL PUROHIT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the allocation of funds in the Central as well as State sector in the Seventh Plan for implementation of the National Capital Region Plan was as per the proposals of the National Capital Region Board;

(b) if so, the allocation as proposed by the NCR Board; the funds actually made available and the amount spent by the Centre and the States concerned;

(c) the Central and States allocation for the first year of the Eighth Plan as against the proposal of the NCR Board;

(d) whether the progress of NCR Plan has been achieved so far according to targets laid down; and

(e) if not, the details of the shortfall, the reasons therefor and the corrective steps being taken to ensure the pace of the progress as per targets laid down?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (e). The NCR Planning Board had proposed an outlay of Rs. 867 crores (Rs. 467 crores in the Central; Sector and Rs. 400 crores in the State Sector) during the Seventh Plan period. However, only Rs. 65 crores (Rs. 35 crores in the Central Sector and Rs. 30 crores in the State Sector) was actually provided in the 7th Plan. As against this, the expenditure has exceeded Rs. 79 crores (including release of Rs. 34.62 crores by the Centre). The expenditure incurred by the State Governments and their implementing agencies stood at Rs. 44.75 crores as on 31st December, 1989 upto which date the figures are presently available.

For the 8th Plan period, NCR Planning Board has prepared an Investment Plan of Rs. 2900 crores (Rs. 1750 crores in the Central Sector and Rs. 1150 crores in the State Sector). Allocations have been finalised only for the first year (1990-91) of the 8th Plan period and Rs. 10 crores have been provided for the first year of the 8th Plan. Figures in the State Sector have not been received.

[*Translation*]

#### **Accupuncture for Treatment of Myopathy**

9027. SHRI SHEO SHARAN VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to introduce Accupuncture method of treatment for cure of myopathy;

(b) if so, the time by which this facility would be made available; and

(c) if not, the reasons thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). As Accupuncture has not been found useful in Myo-

nia and other disorders of Neuro Muscular Transmission, there is no proposal to introduce Accupuncture as a method of treatment in Myopathy.

#### **Request from Malaysia for Recruitment of Doctors**

9028. SHRI SHEO SHARAN VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received any request from Government of Malaysia for recruitment of doctors and medical specialists;

(b) if so, the number of doctors and medical specialists proposed to be sent to Malaysia; and

(c) the criteria fixed for their appointment?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) and (c). The Malaysian Government has requested for 99 doctors and medical specialists. Their request is being examined and the selection will be on the basis of qualification and experience in the respective fields of specialisation and relative merit. While making selection, Government policies of the foreign assignment would also be kept in mind.

[*English*]

#### **Filling up of Vacant Posts**

9029. SHRI JAGANATH SINGH:  
SHRI SUKHENDRA  
SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: